

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 41 OF 2023**

**IN THE MATTER OF:**

**PARAMESH BALIGOLLA,**

..... Applicant

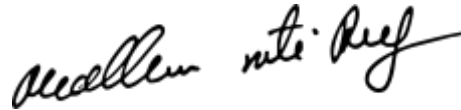
**Vs**

**STATE OF ANDHRA PRADESH AND 9 OTHERS**

.... Respondents

**REPORT FILED BY THE MUNICIPAL 6<sup>th</sup> RESPONDENT**

**DATE- 19.08.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI  
ORIGINAL APPLICATION No. 41 of 2023**

Between

**PARAMESH BALIGOLLA,**

3/104/2, Thumparthi,  
S.C Colony, Dharmavaram,  
Ananthapur, Andhra Pradesh - 515672,

Ph:- 9962390000

Email: manager.litigation@lawindia.com.

... Applicant

VERSUS

**1. STATE OF ANDHRA PRADESH**

through the Chief Secretary,  
Address: 1st Block, 1st Floor,  
Interim Government Complex,  
A.P Secretariat Office, Velagapudi,  
Andhra Pradesh. Email: [splcs-wrd@ap.gov.in](mailto:splcs-wrd@ap.gov.in)  
And 9 others

.... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 05.08.2024



**COMMISSIONER**  
Dharmavaram Municipality

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**O.A. No. 41 of 2023**

**IN THE MATTER OF:**

**PARAMESH BALIGOLLA,**

3/104/2, Thumparthi,  
S.C Colony, Dharmavaram,  
Ananthapur, Andhra Pradesh - 515672,  
Ph:- 9962390000  
Email: manager.litigation@lawindia.com.

... Applicant

VS

**1. THE CHIEF SECRETARY**

Government of Andhra Pradesh  
1<sup>st</sup> Block, 1<sup>st</sup> Floor,  
Interim Govt Complex  
A.P. Secretariat,  
Velagapudi, Guntur,  
Andhra Pradesh - 522503  
Phone: 863-2447024/1025  
Email; [cs@ap.gov.in](mailto:cs@ap.gov.in)

**2. DEPARTMENT OF WATER RESOURCES,**

Through Principal Secretary to Government  
4<sup>TH</sup> Block, First Floor, Room No 216,  
A.P Secretariat Office, Velagapudi,  
Andhra Pradesh - 522503.  
Phone: 0863-2444248  
Email: [splcs-wrd@ap.gov.in](mailto:splcs-wrd@ap.gov.in), [psdwrap13@gmail.com](mailto:psdwrap13@gmail.com)...

**3. REVENUE DEPARTMENT,**

Through Principal Secretary to government  
4<sup>th</sup> Block, ground Floor,  
Room No: 135,  
A.P. Secretariat Office,  
Velagapudi, Andhra Pradesh - 522503  
Phone: 0863-2444558  
Email; [prisecy\\_rev@ap.gov.in](mailto:prisecy_rev@ap.gov.in)

  
**COMMISSIONER**  
Dharmavaram Municipality

4. **THE COLLECTOR AND DISTRICT MAGISTRATE,**  
Sri SathyaSai District,  
SatyaSaiMirpuri College of Music,  
Gokulam, Main Road, Puttaparthi,  
Andhra Pradesh – 515134  
Email: [collector-sssai@ap.gov.in](mailto:collector-sssai@ap.gov.in), [sssai@ap.gov.in](mailto:sssai@ap.gov.in)
5. **THE TAHSILDAR/REVENUE DIVISIONAL OFFICER**  
#14-39, Gita Bhavan road, PRT Street,  
Dharmavaram,  
Sri SathyaSai District- 515671  
Cell: 94931 88808  
Email: [rdodmvr@nic.in](mailto:rdodmvr@nic.in)
6. **THE MUNICIPAL COMMISSIONER,**  
Kadiri gate Road,  
Keshava Nagar,  
Dharmavaram,  
Andhra Pradesh – 515672  
Ph: 08559-221058  
Email: [dharmavarammunicipality@gmail.com](mailto:dharmavarammunicipality@gmail.com)
7. **DIRECTORATE OF TOWN AND COUNTRY PLANNING,**  
Government of Andhra Pradesh,  
MGM Capital Building, Ground Floor,  
Back side of Dr.YSRArogyasri Health care Trust,  
Chinakakani, Mangakagiri,  
Guntur – 522508  
Cell: 9990394481,08645-295969 (PESHI), 295696 (OFFICE)  
Email: [director.tcp@ap.gov.in](mailto:director.tcp@ap.gov.in), [dtcp.ap@gmail.com](mailto:dtcp.ap@gmail.com)
8. **DEPARTMENT OF AGRICULTURE,**  
Government of Andhra Pradesh,  
Represented by Commissioner of Agriculture,  
Old Mirchiard,  
Nallapadu Road chutchgunta,  
Guntur – 522004.  
Email: [comag@nic.in](mailto:comag@nic.in)
9. **THE MANDAL REVENUE OFFICER**  
Gita bhavan Road, PRT Street,  
Dharmavaram  
Sri SathyaSai District – 515671  
Cell: 94931 88840  
Email; [rdodmvr@nic.in](mailto:rdodmvr@nic.in)



COMMISSIONER  
Dharmavaram Municipality



10. **Mr.KETHIREDDY VENKATARAMI REDDY**

Member of Legislative assembly,  
 D.no 15/84, S.B.I Colony,  
 Dharmavaram,  
 Sri SathyaSai District – 515671  
 Cell: 98665 66565  
 Email: [redy6565@gmail.com](mailto:redy6565@gmail.com)

...Respondents

**COUNTER AFFIDAVIT FILED BY THE 6 RESPONDENT**

I, Triparna Ramkumar Son of Venkataramana Triparna aged 36 years, Municipal Commissioner, Dharmavaram Municipality, do hereby solemnly affirm and sincerely affirm and state as follows.

1. I am the deponent herein and as such I am well acquainted with the facts and circumstances of the case from the records.
2. This Respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein this counter affidavit.
3. With regard to the averments made in paragraph 1 to 7 & 9 to 15 of the application which is narration of the facts and no remarks by this Respondent.
4. With regard to the averments made in paragraph 8 of the application is denied as false. It is submitted that, Smt. Gali Vasumathi W/o Kethireddy Venkata Krishna Reddy purchased land from Smt. Sake Akkamma W/o Sake Nagaraju in Sy.No: 904 at an extent of Ac 5.03 cents vide Khata No: 3164 and Document No: 3415 of 2020, Dated:

  
**COMMISSIONER**  
 Dharmavaram Municipality

11.08.2020 and the same was registered in web land details under Revenue Department, Dharmavaram. Further, Smt. Gali Vasumathi executed Gift Deed to Sri. Kethireddy Venkata Krishna Reddy (Husband) at an extent of 0.06 1/2 Cents vide Document No: 2355 of 2021.

It is submitted that, Sri. Kethireddy Venkata Krishna Reddy obtained NOC from Irrigation Board, Dharmavaram, stating that, the Sy.No:904 to an extent of Acs 6.50 cents (Paiki 10.06 Ac Paiki 5.03 Ac Paiki 6.50 cents) of Dharmavaram Town & Village is not belongs to Dharmavaram Municipal Irrigation Tank vide Lr.No. EE/IB Divn. /DMM/DB/TO/JTO/114N, Dated: 27.03.2021 of the Executive Engineer, IB Division, Dharmavaram (Copy enclosed). In addition to the above, as per the Mandal Surveyor report, the Sy.No: 904 falls in Dharmavaram Revenue Village, Dharmavaram as is lying adjacent to the lake and extended in triangle shape with natural topography and there is no encroachment of lake boundaries.

5. It is submitted that the building permissions with urban local bodies (Municipalities, Municipal Corporation and Urban Development Authorities), during the year 2016 Govt. have introduced the online DPMS (Development Permission Management System) portal and also issued guidelines to be followed the procedures and collection of fees etc., regarding Building permission in the limits of Municipalities, Municipal Corporations & Urban Development Authority areas

  
COMMISSIONER  
Dharmavaram Municipality



uniform system as amended in the G.O Ms. 119, Municipal Administration & Urban Development Authority Dated 28.03.2017 whenever and wherever necessary.

It is submitted that, Sri. Kethi Reddy Venkat Krishna Reddy R/o Dharmavaram Municipality has submitted a Building application through Municipal Licensed Surveyor duly submitting the documents which are to be required for getting building permission for construction of G+1 Building in aforesaid Survey Number i.e., 904 to an extent of 260.03 Sq.mt. Further, the applicant paid all necessary fees those are prescribed in the said guidelines through online payment mode. After, verifying the documents received along with building permission application, the Town Planning Officials scrutinized the application and documents enclosed in online and observed that, the sketch area shown falls in Sy.No: 904 as reported the Executive Engineer, Irrigation Board Dharmavaram saying that the extent of Acs 6.50 cents (Paiki 10.06 Ac Paiki 5.03 Ac Paiki 6.50 cents) is not belongs to Dharmavaram Municipal Irrigation Tank and Tahsildar, Dharmavaram filed in their counter stating that, the aforesaid Survey Number is not belongs to the Government and belongs to the patta land and satisfied the conditions stipulated in the aforesaid Government orders and hence the permission granted by the 6<sup>th</sup> respondent vide B.A No: 1002/0070/B/DMM/PUT/2021, Dated: 21.04.2021. ANNEXURE-2).

  
COMMISSIONER  
Dharmavaram Municipality

6. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above OA No.41 of 2023 and pass such further or other orders, as this Hon'ble Tribunal maybe deem fit and proper in the facts and circumstances of the case and thus render justice.

  
**COMMISSIONER**  
 Dharmavaram Municipality

Before Me

Solemnly and sincerely affirmed

At....., Andhra Pradesh

On this the 05 day of August, 2024  
 and signed his name in my presence.



Advocate

### **VERIFICATION**

I, Triparna Ramkumar S/o Venkataramudu Triparna aged 36 years, Municipal Commissioner, Dharmavaram, do hereby verify the contents of this affidavit as true and correct to the best of my knowledge, belief, and information's as per records.

Hence, verified on this the 05 day of, August 2024 at .....

  
 Deponent  
**COMMISSIONER**  
 Dharmavaram Municipality



GOVERNMENT OF ANDHRAPRADESH  
WATER RESOURCES DEPARTMENT

From  
Sri K. Harinath, B.Tech,  
Executive Engineer,  
IB Division,  
Dharmavaram.

To  
Sri Ketireddy Venkata Krishna Reddy,  
S/o Late Ketireddy Suryapraphap Reddy,  
D. No. 15-84, S.B.I Colony,  
Dharmavaram.  
Ananthapuramu (District).

Letter No. EE/IB Divn./DMM/DB/TO/JTO/ 114N, Dated: 27.03.2021.

Gentleman

Sub: - Water Resources Department - Dharmavaram M.I. Tank - Survey No. 904 -  
Extent of 6.50 cent (paiki 10.06 Ac paiki 5.03 Ac paiki 0.65 Ac) of Dharmavaram  
Town & Village - Not encroached - Regarding.

Ref: - Dy. E. E, IB Sub-Divn., DMM Lr. No. 771<sup>F</sup>, Dated: 27.03.2021.

----- XxxxX -----

As per request of the applicant and as per report of the Deputy Executive Engineer,  
IB Sub-Division, Dharmavaram in reference cited, the extant of 6.50 Cent in Survey No. 904  
(paiki 10.06 Ac paiki 5.03 Ac paiki 6.50 Cent) of Dharmavaram Town & Village is not belongs to  
Dharmavaram M.I. Tank.

Yours Sincerely,

*K. Harinath*  
Executive Engineer,  
IB Division, Dharmavaram

*27/3/21*

**Dharmavaram Municipality**  
**TOWN PLANNING SECTION**  
**BUILDING PERMIT ORDER**

To,

Sri/Smt.  
KETHI REDDY VENKATA KRISHNA REDDY, S/o. LATE. K. SURYAPRATHAP REDDY  
Parthasarathi Nagar, Revenue Ward No 25, Dharmavaram, 515671, NEAR  
PUTTAPARTHI ROAD, DHARMAVARAM, ANANTAPUR

Permit No. : 1002/0070/B/DMM/PUT/2021

DATE : 21 April, 2021

Sir / Madam,

Sub: Building Permission - Construction of 'Individual Residential Building' - Approval - Granted - Reg"

Ref: Your Application Dated: 20 April, 2021 u/s 84 of A.P. Metropolitan Region and Urban Development Authorities Act, 2016 and A.P. Building Rules 2017.

Your application submitted in the reference has been examined with reference to the rules and regulations in force and permission is hereby sanctioned conditionally as detailed below:

A APPLICANT AND LICENSED PERSONNEL DETAILS:						
1	Applicant	KETHI REDDY VENKATA KRISHNA REDDY, S/o. LATE. K. SURYAPRATHAP REDDY				
2	Developer / Builder	NA	Lic.No.	NA		
3	Licensed Technical Person	S K T KUMAR (Surveyor 1)	Lic.No.	04/2019		
4	Structural Engineer	NA	Lic.No.	NA		
5	Others	NA				
B SITE DETAILS						
1	RS/TS No.	904				
2	Premises No.	26/656				
3	Ward	Ward25				
4	Block No.	NA				
5	Street	PUTTAPARTHI ROAD				
6	Locality	Puttaparthi Road				
7	Town/ City	Dharmavaram Municipality				
C DETAILS OF PERMISSION SANCTIONED						
<b>Building - K (VENKATA KRISHNA REDDY) (Height (m): 6.9)</b>						
1	Floors	Ground floor	Upper floors		Parking floors	
2	Use	Area (m2)	No.	Area (m2)	Level	No. Area (m2)
a	Residential	180.85	1	76.79	Cellar	0 0.00
b	Commercial	0.00	0	0.00	Stilt	0 0.00
c	Others	0.00	0	0.00	U.Floors	0 0.00
d	Total No. of floors	Upper floor(s)				
3	Set backs (m)	Front	Rear	Side I	Side II	
		2.00	1.00	1.00	1.00	
4	Site Area (m2)	260.03				
5	Road affected area (m2)	0				
6	Net Site Area(m2)	260.03				
7	Tot-lot / Organized open space (m2)	NA				
8	Height (m)	6.90				
9	No. of RWHPs	1				
10	Others	NA				
D DETAILS OF FEES PAID (RS.) TOTAL :						
1	Application Fee	10,000.00	2	Building License Fee	0.00	
3	Development Charges (Built Up Area)	7,740.00	4	Development Charges (Vacant Land)	1,600.00	
5	Betterment Charges	26,100.00	6	Site Approval Fee	3,915.00	
7	Rain Water Harvesting Charges	1,670.00	8	Tree Guard Charges	1,000.00	
9	Debris Charges	2,500.00	10	14% Open Space Charges	157,327.00	
11	Paper Publication Charges	200.00	12	Labour Cess Component 1	30,972.00	
13	Labour Cess Component 2	633.00	14	Application User charges	500.00	
<b>TOTAL: 244,157.00</b>						

E OTHER DETAILS :						
1	Contractor's all Risk Policy No.	NA	Date	-	Valid Upto	-
2	Notarised Affidavit No. / Mortgage Deed No.	NA	Date	-	Area (m2)	0.00
3	Enter Sr. No. in prohibitory Property Watch Register	NA			Date	-
4	Floor handed over	NA	S.R.O.	NA		

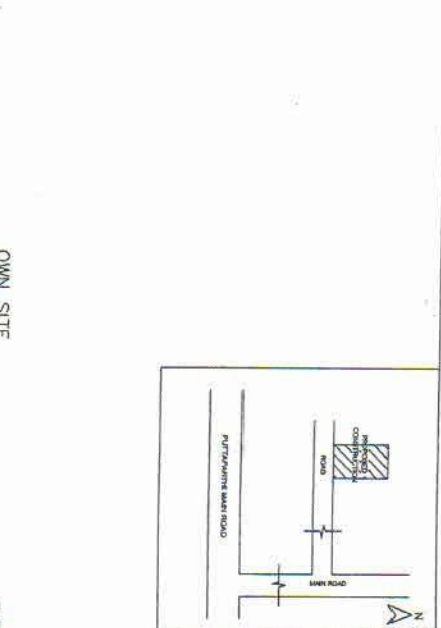
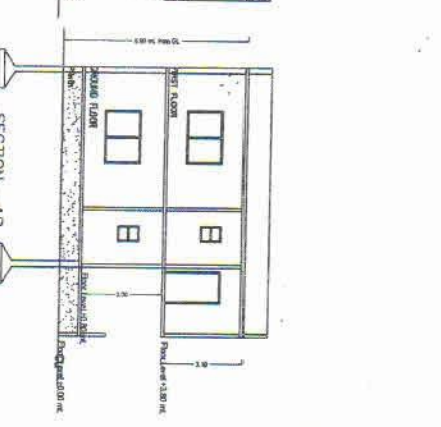
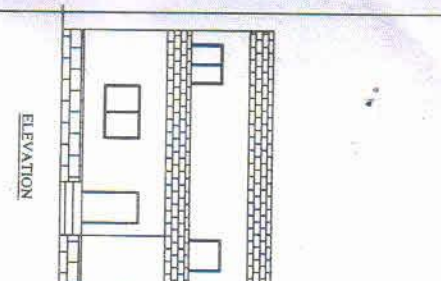
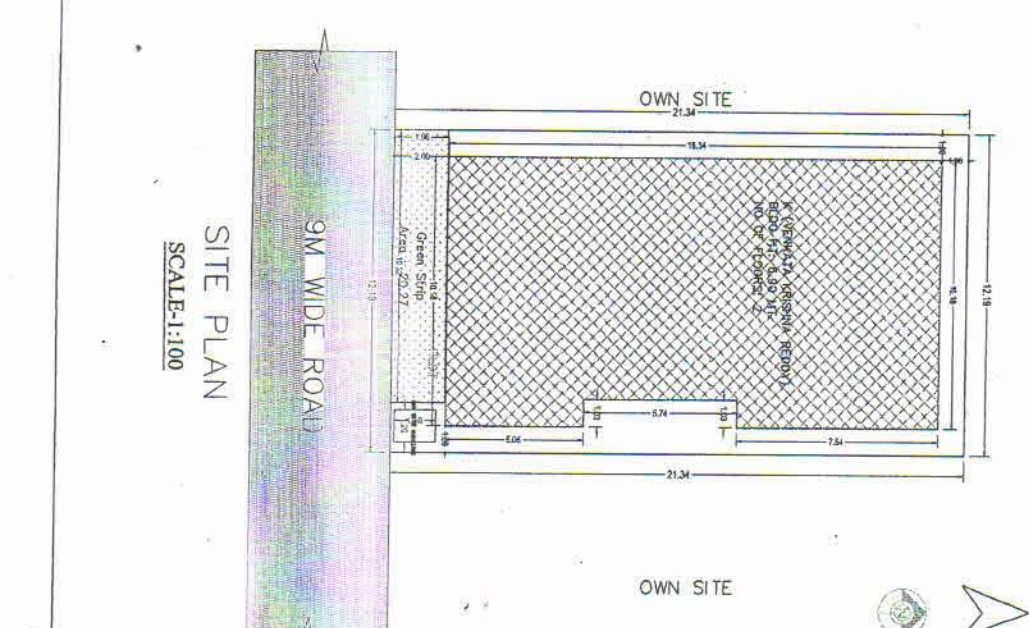
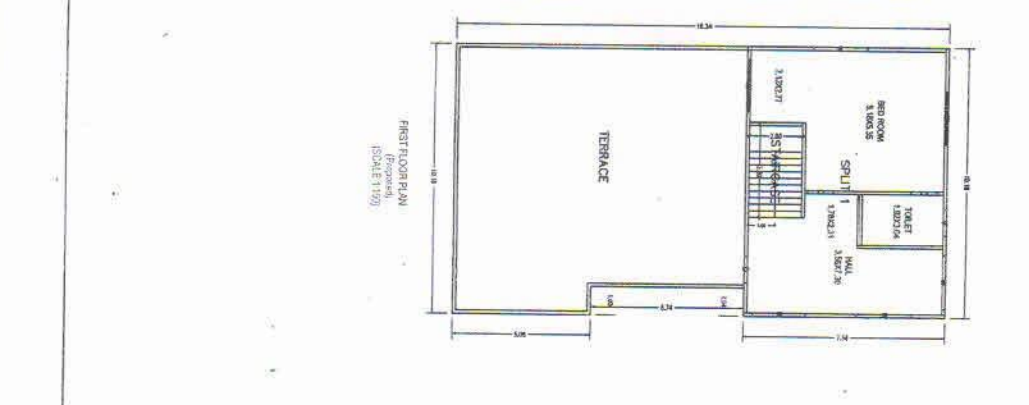
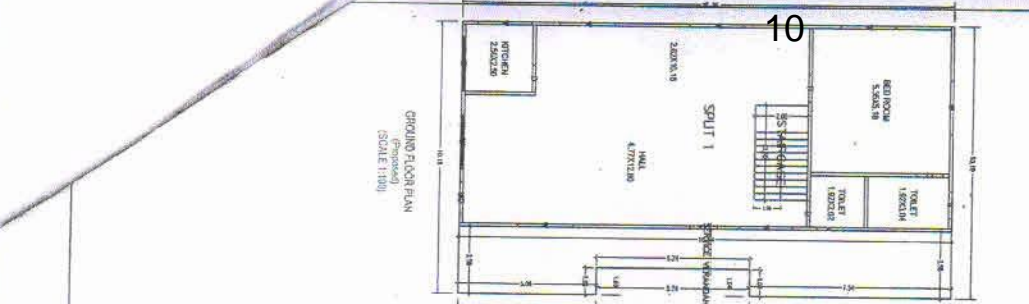


<b>F</b>	<b>Construction to be Commenced Before</b>	21 October, 2022
<b>G</b>	<b>Construction to be Completed Before</b>	21 April, 2024

**The Building permission is sanctioned subject to following conditions:**

1. The permission accorded does not confer any ownership rights. The permission will be revoked at later stage, if it is found that the documents or information are false and fabricated.
2. If construction is not commenced within one year, building application shall be submitted afresh duly paying required building permit fees.
3. Sanctioned Plan shall be followed strictly while making the construction & shall be displayed at the site.
4. Commencement Notice shall be submitted by the applicant before commencement of the building.
5. Completion Notice shall be submitted after completion of the building.
6. Occupancy Certificate is compulsory before occupying any building.
7. Public Amenities such as Water Supply, Electricity Connections will be provided only on production of occupancy certificate.
8. Prior Approval should be obtained separately for any modification in the construction.
9. Tree Plantation shall be done along the periphery and also in front of the premises at 1 tree / 80sq.mts site area.
10. Tot-lot shall be fenced and shall be maintained as greenery at owners cost before issue of occupancy certificate.
11. Space for Transformer shall be provided in the site keeping the safety of the residents in view.
12. Garbage House shall be made within the premises.
13. Cellar and stilts approved for parking in the plan should be used exclusively for parking of vehicles without partition walls & rolling shutters and the same should not be converted or misused for any other purpose.
14. This sanction is accorded on surrendering of Road affected portion of the site to Dharmavaram Municipality at free of cost without claiming any compensation at any time as per the undertaking submitted.
15. Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended.
16. This permission is given based on the inputs on pages, documents and drawing provided by Applicant. Applicant confirms that the documents/ drawings submitted electronically or inputs by them are correct. The final approvals of proceedings are subjected to verification of reports and documents by concerned official including site visit report. Any deviation identified will lead to modification/rejection of the proceedings.
17. The Developer/ Builder/ Owner to provide service road wherever required with specified standards at their own cost.
18. A safe distance from Electrical Lines shall be followed as per rules
19. If greenery is not maintained 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
20. If condition of providing solar roof top system is not complied 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
21. If RWHS are not constructed 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
22. All Public and Semi Public buildings shall provide facilities to physically handicapped persons.
23. The mortgaged built up area shall be allowed for registration only after an Occupancy Certificate is produced.
24. The Registration authority shall register only the permitted built up area as per sanctioned plan.
25. The Financial Agencies and Institutions shall extend loans facilities only to the permitted built up area.
26. The Services like Sanitation, Plumbing, Fire Safety requirements, lifts, electrical installations etc., shall be executed under the supervision of Qualified Technical Personnel.
27. Architect / Structural Engineer if changed, the consent of the previous Architect / Structural Engineer is required and to be intimated to the Commissioner.
28. Construction shall be covered under the contractors all risk Insurance till the issue of occupancy certificate (wherever applicable).
29. As per the undertaking executed in terms of A.P. Building Rules-2017,
  - a. The construction shall be done by the owner/Builder, only in accordance with sanctioned Plan under the strict supervision of the Architect, Structural Engineer and site engineer failing which the violations are liable for demolition besides legal action.
  - b. The owner, builder, Architect, Structural Engineer and site engineer are jointly & severely responsible to carry out and complete the construction strictly in accordance with sanctioned plan.
  - c. The Owner, Builder, Architect, Structural Engineer and Site Engineer are jointly and severely are held responsible for the structural stability during the building construction and should strictly adhere to all the conditions.
  - d. The Owner Builder should not deliver the possession of any part of built up area of the building, by way of Sale / Lease unless and until Occupancy Certificate is obtained from Dharmavaram Municipality after providing all the regular service connections to each portion of the building and duly submitting the following.
    - (i) Building Completion Notice issued by the LTP duly certifying that the building is completed as per the sanctioned plan.
    - (ii) Structural Stability Certificate issued by the Structural Engineer duly certifying that the building is structurally safe and the construction is in accordance with the specified designs.
    - (iii) An extract of the site registers containing inspection reports of Site Engineer, Structural Engineer and Architect.
    - (iv) Insurance Policy for the completed building for a minimum period of three years.
30. Structural Safety and Fire Safety Requirements shall be the responsibility of the Owner, Builder, Developer, Architect and St. Engineer to provide all necessary Fire Fighting installations as stipulated in National Building Code of India, 2005 like;
  - a. To provide one entry and one exit to the premises with a minimum width of 4.5 mts. and height clearance of 5 mts.
  - b. Provide Fire resistant swing door for the collapsible lifts in all floors.
  - c. Provide Generator, as alternate source of electric supply.
  - d. Emergency Lighting in the Corridor / Common passages and stair case.
  - e. Two numbers water type fire extinguishers for every 600 Sq.mts. of floor area with minimum of four numbers fire extinguishers per floor and 5k DCP extinguishers minimum 2 Nos. each at Generator and Transformer area shall be provided as per I.S.I. specification No.2190-1992.
  - f. Manually operated and alarm system in the entire buildings;
  - g. Separate Underground static water storage tank capacity of 25, 000 fits. Capacity.
  - h. Separate Terrace Tank of 25,000lits capacity for Residential buildings.
  - i. Hose Reel, Down Corner.
  - j. Automatic Sprinkler system is to be provided if the basement area exceed 200 Sq.mts.
  - k. Electrical Wiring and installation shall be certified by the electrical engineers to ensure electrical fire safety. Transformers shall be protected with 4 hours rating fire resist constructions.
  - l. To create a joint open spaces with the neighbors building / premises for maneuverability of fire vehicles. No parking or any constructions shall be made in setbacks area.
31. In case of Group Development Schemes (Other than Industrial) the roads & open spaces shall be handed over at free of cost to ULB through registered gift deed before occupancy.
32. As per the green building provision for sanction of buildings in terms of A.P. Revised Building Rules-2017,
  - a. Water conservation and management:
    - (i) Rain Water Harvesting Structure (percolation pit) shall be provided in case of site area 200 sq. mtr. and above.
    - (ii) Low Water Consumption Plumbing Fixtures shall be provided in case of site area 500 sq. mtr. and above.
    - (iii) Waste water recycle and reuse (S.T.P.) shall be provided in case of site area 1000 sq. mtr. and above. Treated water to be recycled for gardening and flushing.
    - (iv) Reduction of Hardscape shall be provided in case of site area 500 sq. mtr. and above.
  - b. Solar Energy Utilisation:
    - (i) Installation of Solar Photovoltaic Panels shall be provided in case of site area 1000 sq. mtr. and above.
    - (ii) Installation of Solar Assisted Water Heating Systems shall be provided in case of site area 1000 sq. mtr. and above.
  - c. Energy Efficiency:
    - (i) LED lights/ solar lights for lighting common areas shall be provided in case of site area 1000 sq. mtr. and above.
    - (ii) At least 1% of connecting load to be met by PV Cells (Optional) in case of site area 20000 sq. mtr. and above.
    - (iii) Fly-ash bricks for construction (Optional) in case of site area 20000 sq. mtr. and above.
    - (iv) ECBC to be adopted in case of site area 50000 sq. mtr. and above.
  - d. Waste Management:
    - (i) Segregation of Waste shall be provided in case of site area 300 sq. mtr. and above.
    - (ii) Organic Waste Management shall be provided in case of site area 3000 sq. mtr. and above.
  - e. Natural Drain system should be maintained.
33. The builder/Owner shall provide mobile/temporary toilet facility for workers (male & female separately) in construction site where 25 or more workers are engaged per day in the construction site.





NO.	DESCRIPTION	UNIT	QUANTITY
1	CONCRETE WORK	M³	150.00
2	BRICKWORK	M²	1200.00
3	ROOFING	M²	150.00
4	ELECTRICAL	M	50.00
5	PLASTERING	M²	800.00
6	PAINTING	M²	1500.00
7	TILING	M²	100.00
8	GLASS	M²	20.00
9	IRON ROOFING	M²	150.00
10	MECHANICAL	M	50.00

NO.	DESCRIPTION	UNIT	QUANTITY
1	CONCRETE WORK	M³	150.00
2	BRICKWORK	M²	1200.00
3	ROOFING	M²	150.00
4	ELECTRICAL	M	50.00
5	PLASTERING	M²	800.00
6	PAINTING	M²	1500.00
7	TILING	M²	100.00
8	GLASS	M²	20.00
9	IRON ROOFING	M²	150.00
10	MECHANICAL	M	50.00

NO.	DESCRIPTION	UNIT	QUANTITY
1	CONCRETE WORK	M³	150.00
2	BRICKWORK	M²	1200.00
3	ROOFING	M²	150.00
4	ELECTRICAL	M	50.00
5	PLASTERING	M²	800.00
6	PAINTING	M²	1500.00
7	TILING	M²	100.00
8	GLASS	M²	20.00
9	IRON ROOFING	M²	150.00
10	MECHANICAL	M	50.00

NO.	DESCRIPTION	UNIT	QUANTITY
1	CONCRETE WORK	M³	150.00
2	BRICKWORK	M²	1200.00
3	ROOFING	M²	150.00
4	ELECTRICAL	M	50.00
5	PLASTERING	M²	800.00
6	PAINTING	M²	1500.00
7	TILING	M²	100.00
8	GLASS	M²	20.00
9	IRON ROOFING	M²	150.00
10	MECHANICAL	M	50.00

Architectural drawing with various notes and a QR code at the bottom.